

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION(CRIMINAL) Diary No(s). 48045/2024

MOHD. ARIF

Petitioner(s)

VERSUS

STATE (GOVT. OF NCT OF DELHI)

Respondent(s)

Date : 15-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) :Ms. Ansuiya, Adv.  
Mr. Shivaansh Maini, Adv.  
Mr. Prem Malhotra, AORFor Respondent(s) :Mr. Mukesh Kumar Maroria, AOR  
Mr. Aditya Sondhi, Adv.  
Mr. Annirudh Sharma, Adv.  
Mr. Aman Pawar, Adv.UPON hearing the counsel the Court made the following  
O R D E R

We have perused the affidavit of Shri A. Anbarasu dated 5<sup>th</sup> April, 2025. To put it mildly, the stand taken in paragraphs 4 and 5 of the affidavit is most objectionable. If such a stand is taken by the officers taking undue advantage of change of advocates by Delhi Government, we will not hesitate to request the advocate who represented the Delhi Government on 7<sup>th</sup> February, 2025 to appear before this Court so that the truth will come before this Court.

We direct the aforesaid officer to personally remain present in the Court on 21<sup>st</sup> April, 2025.

Interim relief granted earlier by this Court will continue to operate.

(KAVITA PAHUJA)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)